

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-1665(PB)/2018

IN THE MATTER OF:

M/s. Mahindra & Mahindra Financial Services Petitioner/Applicant
Ltd.

Vs.

Delhi Baroda Road Corporate Carrier Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Anurag Bhatt, Mr. Lokesh Pathak, Mr.
Vaibhav Vijayvargiya, Advs.

For the Respondent :

ORDER

IA- 711/2024

Ld. Counsel Mr. Anurag Bhatt appeared through VC on behalf of the Applicant.

Due to poor internet connectivity, we are unable to hear the counsel, therefore, we are inclined to adjourn the matter for a physical hearing to **12.06.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)